The High Court Of Madhya Pradesh

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CRR-2919-2019

(SMT.SALMA BEGUM Vs ABDUL MAJID @ MUNNE KHAN)

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Jabalpur, Dated : <u>04-02-2021</u>

Heard through Video Conferencing.

Shri Mohd. Ali, learned counsel for the petitioner.

Shri A. Usmani, learned counsel for respondent.

I.A No. 11173/2019 is an application for granting ad interim maintenance.

The application of the petitioner was dismissed by the Family Court holding that the petitioner is capable to maintain herself and the petition has been filed after a delay of about 24 years. It is also admitted position that during the trial, interim maintenance was not granted to the petitioner.

Considering the aforesaid facts and after going through the observation of the Trial Court recorded in paragraphs 6 and 16 referred to by the learned counsel for the petitioner, I am not inclined to allow the application for interim maintenance. Therefore, the same is dismissed.

As agreed between the parties, list this case for final hearing at admission stage on 26th February 2021.

(VIRENDER SINGH) JUDGE

vivek